Name of the corporate debtor: Sagar Automobiles Pvt Ltd.; Date of commencement of Liquidation: 28-07-2023; List of stakeholders as on 28-10-2023															
List of Secured Financial Creditors															
															Annexure -3
														(Amoun	
S.N		Details of claim received					f claim admitted				Amoun	Amount			Remarks, if any
0.		Date of	Amount claimed	Amount of claim	Nature of		Whether		Amount covered	1	t of	of any	nt of	t of	
		Receipt		admitted	claim	by security interest	1	Security Interest	by guarantee	in total	conting	mutual	claim	claim	
							interest			amount of claims	ent claim	dues, that may be	reject ed	under verifica	
							relinquis hed?			admitted		set off	eu	tion	
							(Yes/No)			aumitteu		Set 011		tion	
							(103/110)								
1	Mahindra &	09.09.2022	11,59,06,493.00	11,59,06,493.00	Secured	11,59,06,493.00	Yes	1.Plot No. 14/7	11,59,06,493.00	12.37%	0	0	0	0	
	Mahindra Finance							Khasra No. 465							
	Ltd.							Kazipura Ratlam							As per IBBI notification IBBI/2022-23/GN/REG094
								2. Khasra No.							dated 16/09/2022 "In case a stakeholder does not
								9906/3,1106/6,							submit its claims during the liquidation process,
								Mhow-Nemuch							the claims submitted by such a stakeholder during
								road opposite							the corporate insolvency resolution process under
								Hotel Cosmos							the Insolvency and Bankruptcy Board of India
								Ratlam , M.P.							(Insolvency Resolution Process for Corporate
															Persons) Regulations, 2016, shall be deemed to be submitted under section 38."
2	Punjab National	16.09.2022	8,37,76,047.50	8,37,76,047.50	Secured	8,37,76,047.50	Yes	Survey no. 33/1	8,37,76,048	8.94%	0	0	0	1	Submitted under Section 38.
_	Bank	10.07.2022	0,57,70,047.50	0,57,70,047.50	Secured	0,57,70,047.50	168	part, patwari	0,37,70,040	3.54 /0	"	0	"	"	As per IBBI notification IBBI/2022-23/GN/REG094
	Burik							halka no. 18,							dated 16/09/2022 "In case a stakeholder does not
								village Talawali							submit its claims during the liquidation process,
								chanda AB Road,							the claims submitted by such a stakeholder during
								Indore							the corporate insolvency resolution process under
															the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate
															Persons) Regulations, 2016, shall be deemed to be
															submitted under section 38."
	Total		19,96,82,540.50	19,96,82,540.50		19,96,82,540.50			19,96,82,540.50	21.31%	0	0	0	0	